

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.257/2001

Tuesday this the 20th day of March, 2001.

CORAM

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

D.Madhusoodanan Pillai
S/o Damodaran Pillai
Regular Mazdoor
O/o the General Manager, Telecom
Kollam
residing at Poikayilveedu,
Punillanoor, Perumpuzha P.O.
Kundara.

Applicant

[By advocate Mr.M.R.Rajendran Nair]

Versus

1. Union of India represented by the Secretary to the Government of India Ministry of Communications New Delhi.
2. Bharath Sanchar Nigam Ltd represented by its Chief General Manager Telecom, Kerala Circle Trivandrum.
3. The General Manager Telecom, Kollam.

Respondents

[By advocate Mr.Sri Hari Rao, ACGSC]

The application having been heard on 20th March, 2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is a regular mazdoor in the office of the 3rd respondent is aggrieved that though he has been made to work as Driver on casual basis from 1990 onwards, he is not being regularly appointed on that post nor is he being paid wages at the rate applicable to the post of Driver. His representations in that regard to the 3rd respondent on 1.7.98 and thereafter have not been considered and disposed of.



Therefore, the applicant has filed this application seeking a declaration that he is entitled to be considered for regular appointment/promotion as Driver as also that he is entitled to get wages attached to the post of driver for the period during which he actually worked as driver.

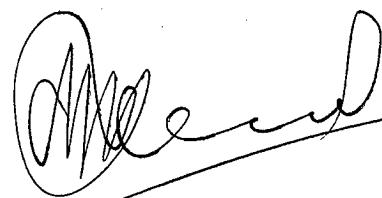
2. When the application came up for hearing today, learned counsel on either side agreed that the application may be disposed of directing the 3rd respondent to consider the A3 and A4 representations and to give the applicant an appropriate reply within a reasonable time.

3. In the light of the submissions by the learned counsel on either side, this application is disposed of directing the 3rd respondent to consider the A3 & A4 representations submitted by the applicant and to give the applicant an appropriate reply within a period of 2 months from the date of receipt of a copy of this order. There is no order as to costs.

Dated 20th March, 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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Annexures referred to in this order:

A3 True copy of the representation dated 1.7.98 submitted by the applicant to the 3rd respondent.

A4 True copy of the representation dated 14.2.2000 submitted by the applicant to the 3rd respondent.